

**Policy to change locality/floor of NPRS 1979**

297. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there was no policy to change locality/floor of New Pattern Registration Scheme (NPRS) 1979 and Self Financing Scheme (SFS) earlier;
- (b) if so, the reasons for changing the locality later on;
- (c) whether the reply to Rajya Sabha USQ No. 144 dated 08.08.2012 and Precis does not State that floor of the leasehold flats will not be changed into freehold;
- (d) if so, the reasons for not changing the floor of the freehold flats; and
- (e) whether copies of the guidelines/circulars banning the change of freehold flats would be laid on the Table of House?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAOINDERJIT SINGH): (a) and (b) Delhi Development Authority (DDA) has informed that there was a policy dated 18.08.1992, which provided for change in locality/ floor of New Pattern Registration Scheme (NPRS) and Self Financing Scheme (SFS), in deserving cases on medical ground and age consideration, with the approval of L.G. However, the change of locality has been banned by Authority's Resolution No. 108/92.

(c) to (e) There is no mention of change of leasehold flat to freehold in reply to the USQ No. 144 dated 08.08.2012. After the flat is converted from leasehold to freehold, title on the flat is conveyed to the owner of the flat on permanent basis and thereafter DDA cannot change the title of the property. Hence, no request regarding change of floor can be entertained after the conversion of flat from leasehold to freehold.

**Cities to be included in smart cities list**

298. SHRI D. RAJA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has selected 60 cities in three rounds to be included in the smart city list;
- (b) if so, the details of these cities;
- (c) whether it is a fact that nine States and Union territories are yet to find a place on the ambitious list; and